

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 204
IB-443/ND/2020

IN THE MATTER OF:

M/s. Relinace Home Finance Ltd.

....PETITIONER

Vs.

M/s. World Window Impex (India) Pvt. Ltd.

....RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 19.07.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

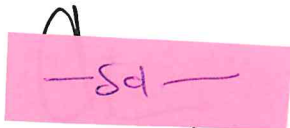
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Financial creditor :Mr. Sunanda Tulsyan and Mr.
Navin Bainsla, Advocates.**

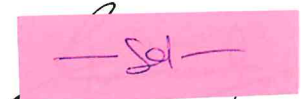
**For the Respondent/Corporate debtor :Ms. Shagun Singh, Proxy
Counsel.**

ORDER

Heard the submissions made by the learned counsel for the financial creditor as well as proxy counsel for the corporate debtor. Counsel for the financial creditor has prayed for grant of two weeks' time to file the rejoinder. Time prayed for is granted. Post the matter after a month on **3rd September, 2021.**



**(Hemant Kumar Sarangi)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Anjula)